

TO BE PUBLISHED IN THE GAZETTE OF INDIA EXTRAORDINARY
(PART-I, SECTION-I)

GOVERNMENT OF INDIA
MINISTRY OF COMMERCE AND INDUSTRY
DEPARTMENT OF COMMERCE
DIRECTORATE GENERAL OF FOREIGN TRADE

PUBLIC NOTICE NO. 50 /2009-14
NEW DELHI: THE 29 MARCH, 2010

In exercise of powers conferred under paragraph 2.4 of the Foreign Trade Policy, 2009-14, the Director General of Foreign Trade hereby makes, with immediate effect, the following amendments to Handbook of Procedures (Volume 1)(2009-14):

2. Aayat Niryat Form 2EE (ANF 2EE), as given in Annexure to this Public Notice, shall be inserted after ANF 2E in the Handbook of Procedures (Volume 1)
(Appendices and Aayat Niryat Forms).
3. In Para 2.49 of the Handbook of Procedures (Volume 1), following shall be inserted below *Note 6*:

“PROCEDURE/GUIDELINES FOR FILING/EVALUATION OF APPLICATIONS FOR ENTERING INTO AN ARRANGEMENT OR UNDERSTANDING FOR SITE VISITS, ON-SITE VERIFICATION AND ACCESS TO RECORDS/DOCUMENTATION

An application for entering into an arrangement or understanding involving site visit, on-site verification or access to records/documentation by a foreign government or a foreign third party either acting directly or through an Indian party as mentioned in Appendix 3 of Schedule 2 of ITC(HS) shall be made in ANF 2EE to DGFT(Hqrs.), New Delhi along with documents prescribed therein.

These applications shall be considered by an Inter-Ministerial Working Group (IMWG) in DGFT based on following guidelines/general criteria:

I. Following factors, among others, will be taken into account in the evaluation of applications for entering into an arrangement or understanding for site visits, on-site verification and access to records/documentation:

- (a) Purpose for which arrangement / understanding is proposed under which site visit or on-site verification or access to records/documentation is to be undertaken.
- (b) Credentials and details of the parties involved.
- (c) Credentials of end-user, credibility of declarations of end-use of the items or technology, the integrity of chain of transmission of the item from the supplier to the end-user, and on the potential of the item or technology, including the timing of its export, to contribute to end-uses that are not in conformity with India's national security or foreign policy goals and objectives, the objectives of global non-proliferation, or its obligations under treaties to which it is a State party.
- (d) The assessed risk that the arrangement/understanding could lead to dual-use items and technology falling into the hands of terrorists, terrorist groups and non-State actors.
- (e) In case site visit, on-site verification or access to records/documentation is to be carried out by a foreign government or its representative(s), the following shall be taken into consideration :-
 - i. Export control measures instituted by the foreign government;
 - ii. Capabilities and objectives of programs of the foreign government relating to weapons and their delivery.
- (f) Applicability of relevant bilateral and multilateral agreements to which India is a party
- (g) Assessment of any threat that such site visit, on-site verification or access to records/documentation may pose to India's national security and relations with any other country.

- (g) Assessment of any threat that such site visit, on-site verification or access to records/documentation may pose to India's national security, and relations with any other country.
- (h) Assessment of possible links of the foreign parties with terrorist organizations and non-state actors within their own country or in any other country.

II. Permission for arrangement or understanding involving site visit, on-site verification or access to records/documentation will be subject to the following conditions:-

- (a) Site visit, on-site verification or access to records/documentation will be confined to the purpose, sites and activity for which permission given/which have been mentioned in the authorization.
- (b) Site visit, on-site verification or access to records/documentation will be allowed only to individuals mentioned in the authorization.
- (c) Site visit, on-site verification or access to records/documentation shall be concluded during the period mentioned in the authorization.
- (d) Exporter/Importer will keep a record of site visit, on-site verification or access to records/documentation alongwith detail of individuals who visited the premises during this visit and produce the same as and when required to do so by the GOI.
- (e) No exchange of goods, services and technologies and any documentation including drawings, specification sheets etc. will take place during the visit.
- (f) Exporter/importer may be required to give any additional assurance that the Government of India may require.
- (g) Any other condition that may be stipulated in the permission.

III. Provisions of Weapons of Mass Destruction Act, 2005 shall also apply to an arrangement or understanding that involves site visit, on-site verification or access to records/documentation.

IV. Any violation of any condition of the license shall invite civil/ criminal prosecution as per law.”

4. This issues in public interest.

(R.S. Gujral)
Director General of Foreign Trade and

Ex Officio Special Secretary to the Government of India

(Issued from File No.01/91/171/14/AM-06/Export Cell)

-

-

ANNEXURE to Public Notice No.50/2009-14 dt.29.03.2010

ANF 2EE

Application Form for Request for Entering into an Arrangement or Understanding that Involves Site Visit, On-Site Verification or Access to Records / Documentation as mentioned in Appendix 3 of Schedule 2 of ITC (HS) Classification of Export and Import Items

[Please see guidelines (at the end) before filling the application]

1. IEC Number*

*IEC should not be under DEL on the date of application.

2. Applicant Details:

i. Name

--	--	--	--	--	--	--	--	--	--	--

9. Details of the Foreign Government / Foreign Third Party**	
i. Name	
ii. Address	
iii. Telephone No.	iv. Fax No.
v. Is the party, an entity of Govt. of that country?	

** Detailed profile to be enclosed.

10. If the visit / verification / access to records will be through an Indian Party, details of the Indian Party :	
i. Name	
ii. Address	
iii. Telephone No.	iv. Fax No.
v. Address of Corporate Office.	

11. (a) Period of arrangement or understanding that involves site visit, on-site verification or access to records / documentation:
(b). Proposed number of visits:

12. Detail of sites and activities which will be covered by the arrangement / understanding #
(I)
i. Address
ii. Telephone No.
iii. FAX No.
iv. Nature of Unit: Corporate Office / Registered Office / Branch Office /Manufacturing unit / Laboratory.
(v) Activity.
(II)
i. Address
ii. Telephone No.
iii. FAX No.
iv. Nature of Unit: Corporate Office / Registered Office / Branch Office /Manufacturing unit / Laboratory.
v. Activity.

Enclose additional sheet, if required.

13. Details of persons / individuals who shall visit during site visit / on-site verification etc. ##
(I)
i. Name
ii. Address
iii. Nationality
iv. Position / Designation

iv. Position / Designation in the foreign government / foreign third party / Indian Party	
v. Telephone No.	vi. Fax No.
(II)	
i. Name	
ii. Address	
iii. Nationality	
iv. Position / Designation in the foreign government / foreign third party / Indian Party	
v. Telephone No.	vi. Fax No.

Enclose additional sheet, if required.

14. If applied for permission for entering into arrangement / understanding that involves site visit, on-site verification or access to records / documentation on repeat basis during last five (5) licensing years for the same purpose, please furnish:
Reference Number and date vide which earlier permission granted

15. Foreign Collaborator Details (As registered with GOI/RBI) (If No foreign collaboration exists, please state 'None')
i. Name
ii. Address

DECLARATION/UNDERTAKING

1. I / We hereby declare that the particulars and the statements made in this application are true and correct to the best of my / our knowledge and belief and nothing has been concealed or held there from.
2. I / We fully understand that any information furnished in the application if found incorrect or false will render me / us liable for any penal action or other consequences as may be prescribed in law or otherwise warranted.
3. I / We undertake to abide by the provisions of the FT (D & R) Act, 1992, the Rules and Orders framed there under, FTP, HBP v 1 and HBP v2 and ITC (HS).
4.
 - a. I / We hereby certify that the firm / company for whom the application has been made has not been penalized under Customs Act, Excise Act, FT (D & R) Act 1992 and FERA / FEMA.
 - b. I / We hereby certify that none of the Proprietor / Partner(s) / Director(s) / Karta / Trustee of firm / company, as the case may be, is / are a Proprietor / Partner(s) / Director(s) / Karta / Trustee in any other firm / Company which has come to adverse notice of DGFT.
 - c. I / We hereby certify that the Proprietor / Partner(s) / Director(s) / Karta / Trustee, as the case may be, of the firm/company is / are not associated as Proprietor / Partner(s) / Director(s) / Karta / Trustee in any other firm / company which is in the caution list of RBI.
 - d. I / We hereby certify that neither the Registered Office / Head Office of the firm/company nor any of its Branch Office(s) / Unit(s) / Division(s) has been declared a defaulter and has otherwise been made ineligible for undertaking import / export under any of the provisions of the Policy.
5. I / We hereby declare that I / We have not obtained nor applied for such benefits (including issuance of an Importer Exporter Code Number) in the name of our Registered / Head Office or any of our Branch(s) / Unit(s) / Division(s) to any other Regional Authority.
6. I / We solemnly declare that I / We have applied for / obtained a RCMC to the EPC which pertains to our main line of business. In case we have applied to any other council, the application has been made within the purview of the provisions of Para 2.67 and Para 2.67.1 of the HBP v1.

7.

- a. I / We further undertake to maintain record of site visit, on-site verification or access to records / documentation and produce the same as and when asked to do so by the Government of India.
- b. I/We also hereby inform that we have complied with the conditions of all previous permissions issued to us for entering into an arrangement or understanding that involves site visits, on-site verification or access to records / documentation.

8. I hereby certify that I am authorized to verify and sign this declaration as per Paragraph 9.9 of the Policy.

Place:	Signature of the Applicant	
	Name	
	Designation	
Date:	Official Address	
	Telephone	
	E-mail Address	

—

1

1

1

—



(Please also see paragraph 2.49 of HBP v1)

2. Application must be accompanied by self-certified copies of the documents as per details given below:

3. In case purpose of site visit / on-site verification is export / import, Original End User certificate (in the prescribed format Appendix 36 on Letter Head of the End User) indicating complete details of the export / import product, end product, end purpose for which the item of export / import will be used by end user alongwith complete address and telephone No. of end user must be furnished alongwith original application. End User Certificate from the following must also be submitted:

4. Complete address(s) should be stated in relevant columns. P.O. Box number will not be accepted.

(£ÉÉ®iÉ BÉEä ®ÉVÉ{ÉjÉ, +É°ÉÉvÉÉ®hÉ, £ÉÉMÉ-1, JÉhb-1 àÉå |ÉBÉEÉ•ÉxÉÉlÉÇ)
£ÉÉ®iÉ °É®BÉEÉ®

ÉÉÊhÉVªÉ एवं =tÉĀMÉ àÉÆjÉĀªÉ
ÉÉÊhÉVªÉ ÊÉ'É£ÉÉMÉ
ÉÊBÉnāÉ BªÉÉ{ÉÉ® àÉcÉÉÊxÉnāÉĀªÉ

°ÉÉ'ÉCVÉÉÊxÉBÉE °ÉÝSÉxÉÉ °ÉÆ0 50 /2009-2014

ÊÊ´Êñä¶Ê BªÊÊ{ÊÊ® xÊÊÒÊÊiÊ, 2009-14 BÊÊä {Êè®ÊÔÊÊ{ÊÊ 2.4 BÊÊä iÊciÊ |ÊnkÊ ¶ÊÊÎBÊDiÊªÊÊä BÊÊÊ |ÊªÊÊäMÊ BÊÊ®iÊä cÖA àÊcÊÊÊxÊñä¶ÊBÊÊ ÊÊ´Êñä¶Ê BªÊÊ{ÊÊ® AiÊñÂuÊÊ®, iÊiBÊÊÊäÊ |Ê£ÊÊBÊ °Êä |ÊÊÊµÊÊªÊÊ {ÊÖ°iÊBÊÊ (JÊhb-1) (2009-14) àÊä, ÊÊxÊàxÊÊÊãÊÊÊJÊiÊ °ÊÆ¶ÊÊävÊxÊ BÊÊ®iÊä cé :-

2. <°Ê °ÊÊBÊÇVÊÊÊxÊBÊÊ °ÊÝSÊxÊÊ BÊÊä +ÊxÊÖãÊMxÊBÊÊ àÊä ªÊiÊÊ=ÊÎããÊÊÊJÊiÊ +ÊÊªÊÊiÊ ÊÊxÊªÊÊÇiÊ |Ê{ÊjÊ 2b.b. (A AxÊ A{ÊÊ 2b.b.) BÊÊÊä |ÊÊÊµÊÊªÊÊ {ÊÖ°iÊBÊÊ (JÊhb-1) ({ÊÊÊ®ÊÊ¶Ê] +ÊÊè® +ÊÊªÊÊiÊ ÊÊxÊªÊÊÇiÊ |Ê{ÊjÊ) àÊä +ÊÊªÊÊiÊ ÊÊxÊªÊÊÇiÊ |Ê{ÊjÊ 2b. BÊÊä òÊÊñ VÊÊä½Ê VÊÊAMÊÊ *

3. |ÊÊÊµÊÊªÊÊ {ÊÖ°iÊBÊÊ (JÊhb-1) BÊÊä {Êè®Ê 2.49 àÊä ÊÊ]{ÊhÊÊÒ 6 BÊÊä xÊÊÒSÊä ÊÊxÊàxÊÊÊãÊÊÊJÊiÊ BÊÊÊä VÊÊä½Ê VÊÊAMÊÊ&

""ÊÊ<Ç] BÊÊÊ nÊè®Ê, °ÊÊ<] {Ê® VÊÊÄSÊ ªÊÊ ÊÊ®BÊÊÊbÇ/n°iÊÊBÊäVÊÊä BÊÊÊä nãJÊxÊä cãiÊÖ ÊÊBÊÊ°ÊÊÒ BªÊBÊ°iÊÊ +ÊiÊBÊÊ °ÊäÊZÊÊèiÊä àÊä ¶ÊÊÊÊäÊäÊ cÊäxÊä BÊÊä ÊÊäÊA +ÊÊBÊänxÊÊä BÊÊÊä |Ê°iÊÖiÊ BÊÊ®xÊä/=xÊBÊÊÊ àÊÝãªÊÊÆBÊÊxÊ BÊÊ®xÊä BÊÊä ÊÊäÊA |ÊÊÊµÊÊªÊÊ/ÊÊñ¶ÊÊ ÊÊxÊñæ¶Ê *

+ÊÊ<Ç JÊÒ °ÊÊÒ(ASÊ A°Ê) BÊÊÊÒ +ÊxÊÖ°ÊÝSÊÊÒ-2 BÊÊä {ÊÊÊ®ÊÊ¶Ê]-3 àÊä ªÊiÊÊ=ÊÎããÊÊÊJÊiÊ ÊÊBÊÊ°ÊÊÒ Aã°ÊÊÒ BªÊBÊ°iÊÊ ªÊÊ °ÊäÊZÊÊèiÊä, ÊÊVÊ°ÊäÊä ÊÊBÊÊ°ÊÊÒ ÊÊBÊñä¶ÊÊÒ °Ê®BÊÊ® +ÊiÊBÊÊ ÊÊBÊñä¶ÊÊÒ iÊBiÊÊÒªÊ {ÊFÊ uÊ®Ê, °BÊªÊÆ ªÊÊ ÊÊBÊÊ°ÊÊÒ £ÊÊ®iÊÊÒªÊ {ÊFÊ BÊÊä àÊÊvªÊä °Êä, °ÊÊ<] BÊÊÊ nÊè®Ê, °ÊÊ<] {Ê® VÊÊÄSÊ ªÊÊ ÊÊ®BÊÊÊbÇ/n°iÊÊBÊäVÊÊä BÊÊÊä nãJÊxÊä BÊÊÊÒÒ BªÊBÊ°iÊÊ cè, àÊä ¶ÊÊÊÊäÊäÊ cÊäxÊä BÊÊä ÊÊäÊA +ÊÊBÊänxÊÊ +ÊÊªÊÊiÊ ÊÊxÊªÊÊÇiÊ |Ê{ÊjÊ A AxÊ A{ÊÊ 2 b.b. àÊä, =°ÊäÊä ÊÊxÊvÊÊÇÊÊ®iÊ n°iÊÊBÊäVÊÊä °ÊÊÊciÊ ÊÊBÊñä¶Ê BªÊÊ{ÊÊ® àÊcÊÊÊxÊñä¶ÊÊäÊªÊ (àÊÖJªÊÊãÊªÊ) xÉ<Ç ÊÊñãÊÊÒ, BÊÊÊä |Ê°iÊÖiÊ ÊÊBÊÊªÊä VÊÊªÊäMÊä *

ÊÊBÊñä¶Ê BªÊÊ{ÊÊ® àÊcÊÊÊxÊñä¶ÊÊäÊªÊ àÊä +ÊxiÊ®àÊÆjÊÊäÊªÊÊÒªÊ BÊÊªÊÇ °ÊäÊÝc (+ÊÊ<Ç AàÊ bãªÊÝ VÊÊÒ) ÊÊxÊàxÊÊÊãÊÊÊJÊiÊ ÊÊñ¶ÊÊ-ÊÊxÊñæ¶ÊÊä/°ÊÊäÊÊxªÊ àÊÊxÊñhbÊä BÊÊä +ÊÊvÊÊ® {Ê® <xÊ +ÊÊBÊänxÊÊä {Ê® ÊÊBÊSÊÊ® BÊÊ®äMÊÊ&-

I. °ÊÊ<] BÊÊÊ nÊè®Ê, °ÊÊ<] {Ê® VÊÊÄSÊ ªÊÊ ÊÊ®BÊÊÊbÇ/n°iÊÊBÊäVÊÊä BÊÊÊä nãJÊxÊä cãiÊÖ ÊÊBÊÊ°ÊÊÒ BªÊBÊ°iÊÊ +ÊiÊBÊÊ °ÊäÊZÊÊèiÊä àÊä ¶ÊÊÊÊäÊäÊ cÊäxÊä BÊÊä ÊÊäÊA +ÊÊBÊänxÊÊä BÊÊÊ àÊÝãªÊÊÆBÊÊxÊ BÊÊ®iÊä

°ÊäÊªÊ +ÊxªÊ òÊÊiÊÊä BÊÊä °ÊÊiÊ-°ÊÊiÊ ÊÊxÊàxÊÊÊãÊÊÊJÊiÊ बातों BÊÊÊä vªÊÊxÊ àÊä ®JÊÊ VÊÊAMÊÊ&-

(BÊÊ) BªÊBÊ°iÊÊ/°ÊäÊZÊÊèiÊÊ ÊÊVÊ°ÊBÊÊä iÊciÊ °ÊÊ<] BÊÊÊ nÊè®Ê, °ÊÊ<] {Ê® VÊÊÄSÊ ªÊÊ

ÊÊ®BÊÊÊbÇ/n°iÊÊBÊäVÊÊâ BÊÊÊä nâJÊÊ VÊÊxÊÊ |É°iÊÊÊÊÊBÊiÊ cè, BÊÊÊ =qä¶ªÉ *

(JÊ) °ÉÆ◻ÉÆÊÊvÊiÊ {ÉFÊÊâ BÊÊÊ {ÊÊÊ®SÊªÉ {ÉjÊ +ÊÊè® ◻ªÉÊè®ä *

(MÊ) +ÉÆÊÊiÊäÉ |ÉªÊÊäBÊDiÊÊ BÊÊÊ {ÊÊÊ®SÊªÉ-{ÉjÊ, àÊnÊâ +ÉiÊBÊÊ |ÊÊètÊÊäÊÊMÊBÊÊÊÊÊ BÊÊä +ÉÆÊÊiÊäÉ |ÉªÊÊäMÊ BÊÊÊÊÊ PÊÊäPÊhÊÊ BÊÊÊÊÊ ÊÊBÊ¶BÊ°ÉxÊÊÊÊ°ÊiÊÊ, +ÊÊ {ÉYÊiÊBÊÊiÊÊÇ °Éä +ÉÆÊÊiÊäÉ |ÉªÊÊäBÊDiÊÊ BÊÊÊä àÊn BÊÊä °iÊÊxÊÊxiÊ®hÊ BÊÊÊÊÊ jÊ@ÆJÊäÊÊ BÊÊÊÊÊ °ÉiªÊiÊÊ, +ÊÊè® àÊn +ÉiÊBÊÊ |ÊÊètÊÊäÊÊMÊBÊÊÊÊÊ BÊÊÊÊÊ =xÊ +ÉÆÊÊiÊäÉ |ÉªÊÊäMÊÊâ àÊâ ªÊÊäMÊnÊxÊ BÊÊÊÊÊ FÊäÊiÊÊ {Ê®, <°ÊBÊÊä ÊÊxÊªÊÊÇiÊ BÊÊä °ÉàÊªÉ °ÊÊÊciÊ, VÊÊä £ÊÊ®iÊ BÊÊÊÊÊ ®ÊP]ÃÊÊ°É °ÊÖ®FÊÊ +ÉiÊBÊÊ ÊÊBÊnâ¶Ê xÊÊÊÊÊÊiÊ BÊÊä äÊFªÊÊâ +ÊÊè® =qä¶ªÉÊâ, BÊèÊ¶BÊBÊÊ +É|É°ÊÊ® BÊÊä =qä¶ªÉÊâ +ÉiÊBÊÊ =xÊ °ÉÆÊÊvÊªÊÊâ BÊÊä +ÉxiÊMÊÇiÊ जिसमें एक पक्ष सरकार cè, <°ÊBÊÊä nÊÊÊªÊiBÊÊâ BÊÊä +ÉxÊÖâ {É xÊcÊÓ cè *

(PÊ) BªÊBÊ°iÊÊ/°ÉàÉZÊÊÊiÊä BÊÊä {ÊÊÊ®hÊÊàÊ°BÊâ {É nÊäc®ä |ÉªÊÊäMÊ BÊÊäÊÊÊÊÊ àÊnÊâ और |ÊÊètÊÊäÊÊMÊBÊÊÊÊÊ BÊÊä +ÊÊiÊÆBÊÊBÊÊÊÊnªÊÊâ, +ÊÊiÊÆBÊÊBÊÊÊnÊÊÊ MÊÖ]Êâ +ÊÊè® MÊè®-°Ê®BÊÊÊ®ÊÊ BªÊÊÊBÊDiªÊÊâ BÊÊä cÊiÊÊâ àÊâ {É½xÊä BÊÊÊ °ÉÆ£ÊÊÊÊÊBÊiÊ VÊÊäÊÊJÊäÉ*

(ड.) यदि साइट BÊÊÊ nÊè®É, साइट पर जाँच अथवा रिकार्ड/दस्तावेज BÊÊÊä nâJÊxÊÊ ÊÊBÊÊ°ÊÊÊÊÊÊnâ¶ÊÊÊÊ °Ê®BÊÊÊ® +ÉiÊBÊÊ <°ÊBÊÊä ÊÊBÊÊ°ÊÊÊÊÊÊiÊÊÊxÊÊÊvÊ uÊ®É ÊÊBÊÊªÊÊ VÊÊxÊÊ cè तो निम्नलिखित ◻ÊÊiÊÊâ को ध्यान में रखा जाएगा:-

(i) ÊÊBÊnâ¶ÊÊÊÊÊ °Ê®BÊÊÊ® uÊ®É किएMÊA ÊÊxÊªÊÊÇiÊ ÊÊxÊªÊÆjÊhÊ = {ÊÊªÉ;

(ii) cÊÊiÊªÊÊ® +ÊÊè® =xÊBÊÊÊÊÊ °ÊÖ {ÊÖnÇMÊÊÊÊ BÊÊä °ÉÆ◻ÉÆvÊ àÊâ ÊÊBÊnâ¶ÊÊÊÊÊ °Ê®BÊÊÊ® BÊÊä BÊÊÊªÊÇµÊÊàÊÊâ BÊÊÊÊÊ FÊäÊiÊÊAÆ +ÊÊè® =qä¶ªÉ *

(SÊ) °ÉÆ◻ÉÆÊÊvÊiÊ ÊÊu {ÉFÊÊÊ°É +ÊÊè® ◻ÊcÖ {ÉFÊÊÊ°É °ÉàÉZÊÊÊiÊÊä, जिसमें ABÊÊ {ÉFÊ £ÊÊ®iÊ cè, BÊÊÊÊ BªÊBÊcÊªÊÇiÊÊ*

(U) °ÊÊ<] BÊÊÊ nÊè®É, °ÊÊ<] {Ê® VÊÊÄSÊ +ÉiÊBÊÊ ÊÊ®BÊÊÊbÇ/n°iÊÊBÊäVÊ nâJÊxÊä °Éä £ÊÊ®iÊÊÊÊ°É ®ÊP]ÃÊÊ°É °ÊÖ®FÊÊ +ÊÊè® nY°Ê®ä ÊÊBÊÊ°ÊÊÊÊ nâ¶Ê °Éä °ÉÆ◻ÉÆvÊÊâ पर {É½xÊä BÊÊäÊâ प्रतिकूल प्रभाव, ªÊÊÊn BÊÊÊä<Ç cÊä, BÊÊÊ

àEYãªEEÆBEExE *

(VÉ) ÉÊBÉnä¶ÉÉÒ {ÉFÉÉå BÉEä, +ÉÉiÉÆBÉEBÉÉnÉÒ °ÉÆMÉ~xEÉå +ÉÉè® =xEBÉEä +É{ÉxEä nä¶É +ÉiÉBÉÉ ÉÊBÉE°ÉÉÒ nÝ°É®ä nä¶É BÉEä MÉè®-°É®BÉEE®ÉÒ BªÉÉÎBÉDiÉªÉå °Éä °ÉÆ£ÉÉÉÊBÉiÉ °ÉÆœÉÆvÉÉå BÉEE àÉÝãªÉÉÆBEExE *

II. °ÉÉ<] BÉEE nÉè®É, °ÉÉ<] {É® VÉEÄSÉ ªÉÉ ÉÊ®BÉEEbÇ/n°iÉÉBÉäVÉÉå BÉEEä näJÉxEä cäiÉÖ BªÉBÉ°iÉÉ ªÉÉ °ÉàÉZÉÉèiÉä BÉEä ÉÊãÉA ÉÊxEàxEÉÊãÉÉÊJÉiÉ ¶ÉiÉÉÇ BÉEä àÉqä +ÉxEÖàÉÉÊiÉ nÉÒ VÉEAMÉÉÒ&-

(BÉE) °ÉÉ<] BÉEE nÉè®É, °ÉÉ<] {É® VÉEÄSÉ ªÉÉ ÉÊ®BÉEEbÇ/n°iÉÉBÉäVÉÉå BÉEEä näJÉxEä BÉEEÒ +ÉxEÖàÉÉÊiÉ =xE =qä¶ªÉ, =xE °ÉÉ<Ç]Â°É +ÉÉè® =xE ÉÊµÉÉªÉÉ BÉEäÉÉ {ÉÉå iÉBÉE °ÉÉÒÉÊàÉiÉ ®cäMÉÉÒ ÉÊVÉxEBÉEä ÉÊãÉA =°Éä | ÉnÉxE ÉÊBÉEªÉÉ MÉªÉÉ cè/VÉÉä |ÉÉÉÊvÉBÉEE®-{ÉjÉ àÉå =ÉÎãÉÉÊJÉiÉ cè *

(JÉ) °ÉÉ<] BÉEE nÉè®É, °ÉÉ<] {É® VÉEÄSÉ ªÉÉ ÉÊ®BÉEEbÇ/n°iÉÉBÉäVÉÉå BÉEEä näJÉxEä BÉEEÒ +ÉxEÖàÉÉÊiÉ BÉEäBÉãÉ =xE BªÉÉÎBÉDiÉªÉå BÉEEä cÉäMÉÉÒ ÉÊVÉ°ÉBÉEE =ããÉäJÉ |ÉÉÉÊvÉBÉEE®-{ÉjÉ àÉå ÉÊBÉEªÉÉ MÉªÉÉ cè *

(MÉ) °ÉÉ<] BÉEE nÉè®É, °ÉÉ<] {É® VÉEÄSÉ ªÉÉ ÉÊ®BÉEEbÇ/n°iÉÉBÉäVÉÉå BÉEEä näJÉxEÉ |ÉÉÉÊvÉBÉEE®-{ÉjÉ àÉå =ÉÎãÉÉÊJÉiÉ +ÉBÉÉÊvÉ BÉEä nÉè®ÉxE {ÉÝ®É BÉE®xEÉ cÉäMÉÉ *

(PÉ) ÉÊxEªÉÉÇiÉBÉE/+ÉÉªÉÉiÉBÉE °ÉÉ<] BÉEä nÉè®ä, °ÉÉ<] {É® VÉEÄSÉ ªÉÉ ÉÊ®BÉEEbÇ/n°iÉÉBÉäVÉÉå BÉEEä näJÉxEä BÉEE ABÉÆ =xE BªÉÉÎBÉDiÉªÉå BÉEE VÉEä <°ÉBÉEä nÉè®ÉxE +ÉÉªä, ÉÊ®BÉEEbÇ ®JÉäMÉÉ, +ÉÉè® BÉEäxp °É®BÉEE® uÉ®É àÉÉÄMÉä VÉÉxEä {É® ªÉc ÉÊBÉBÉ®hÉ |É°iÉÖiÉ BÉE®äMÉÉ *

(b.) nÉè®ä BÉEä nÉè®ÉxE ÉÊBÉExcÉÓ BÉ°iÉÖ+ÉÉäÆ, °ÉäBÉE+ÉÉäÆ +ÉÉè® |ÉÉètÉÉäÉÊMÉÉÊBÉEªÉÉå, +ÉÉè® bÅÉi<ÇÆÇM°É, ÉÊBÉÉÊxEäæ¶ÉxE ¶ÉÉÒ]Éå +ÉÉÉÊn °ÉÉÊciÉ ÉÊBÉE°ÉÉÒ n°iÉÉBÉäVÉ BÉEE आदान प्रदान xÉcÉÓ ÉÊBÉEªÉÉ VÉEAMÉÉ *

(SÉ) £ÉÉ®iÉ °É®BÉEE® uÉ®É àÉÉÆMÉä VÉÉxEä {É® ÉÊxEªÉÉÇiÉBÉE/+ÉÉªÉÉiÉBÉE BÉEEä BÉEEä<Ç £ÉÉÒ +ÉxªÉ +ÉÉ¶BÉÉ°ÉxE देना पड़ेगा *

(U) +ÉxEÖàÉÉÊiÉ àÉä ÉÊxEvÉÉÇÉÊ®iÉ की गयी BÉEEä<Ç £ÉÉÒ +ÉxªÉ ¶ÉiÉÇ *

III. व्यापक विध्वंस BÉEä cÉÊiÉªÉÉ® +ÉÉÊvÉÉÊxEªÉäÉ, 2005 BÉEä |ÉÉBÉvÉÉxE £ÉÉÒ Aª°ÉÉÒ BªÉBÉ°iÉÉ ªÉÉ °ÉàÉZÉÉèiÉä {É® ãÉÉMÉÝ cÉäMÉä ÉÊVÉ°ÉBÉEEä iÉciÉ °ÉÉ<Ç] BÉEE nÉè®É, °ÉÉ<Ç] {É® VÉEÄSÉ ªÉÉ ÉÊ®BÉEEbÇ/

[+ÉÉ´ÉänxÉ ₣É@xEä °Éä {ÉcãÉä BÉßE {ÉªÉÉ ÊÊñ¶ÉÉ ÊÊxEñæ¶ÉÉä (+ÉÆiÉ àÉä ÊÊñA MÉA) BÉÉÉä näJÉä]

1.	+ÉÉ<Ç.<Ç.°ÉÉÒ. °ÉÆJªÉÉ*
----	-------------------------

* +ÉÉ´ÉänxÉ BÉÉÉÒ ÊÊiÉÊÉiÉ BÉÉä °ÉäÉªÉ +ÉÉ<Ç.<Ç.°ÉÉÒ., ÊÊxEÉÊßÉr °ÉYSÉÉÒ àÉä xÉcÉÓ cÉäxEÉ SÉÉÉÊcA *

2.	+ÉÉ´ÉänBÉÉ BÉÉÉ ¢ªÉÉè@É :
i	xÉÉäÉ
ii	{ÉiÉÉ

3.	+ÉÉÉÊvÉBÉÉÉÊ@BÉÉ FÉäJÉÉÒªÉ ÉÉÉÊvÉBÉÉÉ@ÉÒ :
----	---

4.	BÉÉÉªÉÇBÉÉäÉÉ {É +ÉÉè@ MÉÉÊiÉÉÊ´ÉÉÊvÉªÉä BÉÉÉ ¢ªÉÉè@É :
----	---

5.	°ÉÉ<] BÉÉÉ nÉè@É, °ÉÉ<] {É@ VÉÉÄSÉ +ÉiÉ´ÉÉ ÊÊ@BÉÉÉbÇ/nªiÉÉ´ÉäVÉÉä BÉÉä näJÉxEä BÉÉä ÊÊäÉA ÉÊBÉÉ°ÉÉÒ BªÉ´ÉªiÉÉ +ÉiÉ´ÉÉ °ÉàÉZÉÉèiÉä BÉÉä ÉÉ´ÉvÉÉxEä BÉÉÉ ¢ªÉÉè@É (=nÉc@hÉÉiÉÇ, nªiÉÉ´ÉäVÉ BÉÉÉ °´Éó{É, VÉÉÄSÉ BÉÉÉ iÉ@ÉÒBÉÉÉ, °ÉÉ<] BÉÉä nÉè@ä +ÉÉÉÊñ BÉÉÉÒ ÉBÉÉBÉÊiÉ ABÉÆ ¢ÉÉ@à¢ÉÉ@iÉÉ)* BÉÉß{ÉªÉÉ °É₣ÉÉÒ ¢ªÉÉè@ä iÉiÉÉ °ÉÆMÉiÉ PÉÉäßÉhÉÉ/ BªÉ´ÉªiÉÉ/°ÉàÉZÉÉèiÉÉ YÉÉ{ÉxE +ÉÉÉÊñ BÉÉÉ ÉÉó{É ¶ÉÉÉÊäÉäÉ BÉÉ@ä **
----	---

* ¢ÉÉÊñ +ÉÉ´É¶ÉBÉÉ cÉä iÉÉä +ÉÉÊiÉÉÊ@BÉDiÉ ¶ÉÉÒ] VÉÉä½ä *

6.	°ÉÉ<] BÉÉÉ nÉè@É, °ÉÉ<] {É@ VÉÉÄSÉ +ÉiÉ´ÉÉ ÊÊ@BÉÉÉbÇ/nªiÉÉ´ÉäVÉÉä BÉÉä näJÉxEä BÉÉä ÊÊäÉA ÉÊBÉÉ°ÉÉÒ BªÉ´ÉªiÉÉ +ÉiÉ´ÉÉ °ÉàÉZÉÉèiÉä BÉÉÉ =qä¶ªÉ (BÉÉß{ÉªÉÉ ÊÊSÉÉÎÿxEiÉ BÉÉ@ä +ÉÉè@ °{Éß]ÉÒBÉÉ@hÉ nä, ¢ÉÉÊñ BÉÉÉä<Ç cÉä) :
----	---

i	°BÉÉÉäªÉÉ] äÉñä BÉÉÉ ÊÊxEªÉÉÇiÉ
---	---------------------------------

6.	°ÉÉ<] BÉÉÉ nÉè@É, °ÉÉ<] {É@ VÉÉÄSÉ +ÉiÉ´ÉÉ ÊÊ@BÉÉÉbÇ/nªiÉÉ´ÉäVÉÉä BÉÉä näJÉxEä BÉÉä ÊÊäÉA ÉÊBÉÉ°ÉÉÒ BªÉ´ÉªiÉÉ +ÉiÉ´ÉÉ °ÉàÉZÉÉèiÉä BÉÉÉ =qä¶ªÉ (BÉÉß{ÉªÉÉ ÊÊSÉÉÎÿxEiÉ BÉÉ@ä +ÉÉè@ °{Éß]ÉÒBÉÉ@hÉ nä, ¢ÉÉÊñ BÉÉÉä<Ç cÉä) .
----	---

{EPJEOBEE@HE na, EEEH BEEa~Ç CEa) .

ii °BÉEÉäàÉè] àÉnÉå BÉEÉ
+ÉEªÉEiÉ

7. ªÉEÊn =qªªª ªBÉEÉäàÉè] àÉnÉå BÉEÉ ÊÊxÉªÉEÇiÉ/+ÉEªÉEiÉ cè iÉÉä, ÊÊxÉäxÉEÊäÉEÊJÉiÉ ¢ªÉEè®ä |ÉªiÉÖiÉ BÉE®ä :

(BÉE) ÊÊxÉªÉEÇiÉ +ÉEè® +ÉEªÉEiÉ àÉnÉå BÉEä +ÉE<Ç]ÉÒªÉEÒ (ASÉ AªÉ) ´ÉMÉEÔBÉE®hÉ BÉEÉÒ +ÉxÉÖªÉÝSÉEÒ 2 BÉEä {ÉEÊ®ÉEªEP] 3 äÉä ªBÉEÉäàÉè] àÉnÉå BÉEÉ ¢ªÉEè®É :

µÉEäÉ ªÉÆ0	ÊÊxÉªÉEÇiÉ/ +ÉEªÉEiÉ àÉnÉå BÉEÉ ªªÉEè®É	ªBÉEÉäàÉè] ´ÉMÉÇ +ÉiÉÉEÇiÉ 1JÉ, 1MÉ, 2, 3,4,5 +ÉEè® 7	ªBÉEÉäàÉè] àÉn ªÉÆ.	+ÉE<Ç]ÉÒªÉEÒ (ASÉ AªÉ) BÉEÉäb ªÉÆÆ. (ªÉEÊn = {ÉäÉªvÉ cè)	äÉEjÉE

(JÉ) +ÉÆÉEÊiÉäÉ |ÉªÉäBÉDiÉE BÉEÉ ¢ªÉEè®É :

i	xÉEäÉ
ii	{ÉiÉE
iii	nÝ®£ÉEÞÉ ªÉÆ0
iv	{EEèBÉDªÉ ªÉÆ0
v	+ÉÆÉEÊiÉäÉ ÉªÉäBÉDiÉE BÉEÉ ªiÉEÉxÉ (näªÉ)
vi	+ÉÆÉEÊiÉäÉ =i {ÉÉn ÊÊVªÉBÉEä ÊÊäÉA ÊÊxÉªÉEÇiÉ BÉEÉÒ àÉn +ÉÆÉEÊiÉäÉ ÉªÉäBÉDiÉE uÉ®É ÉªÉäMÉ BÉEÉÒ VÉEAMÉEÒ
vii	=qªªª ÊÊVªÉBÉEä ÊÊäÉA +ÉÆÉEÊiÉäÉ =i {ÉÉn ÉªÉäMÉ ÊÊBÉEªÉE VÉEAMÉE
viii	BÉDªÉE +ÉÆÉEÊiÉäÉ ÉªÉäBÉDiÉE MÉxiÉBªÉ näªÉ BÉEÉÒ ªÉ®BÉEÉ® BÉEÉÒ <BÉEÉ<Ç cè ?
ix	+ÉÆÉEÊiÉäÉ ÉªÉäBÉDiÉE BÉEÉÒ ÉÊ ´ÉEÊxÉäÉEÇhÉ/BªÉE {ÉEÊ®BÉE/+ÉxªÉ MÉEÊiÉÉE ´ÉEÊvªÉEÄ

8. {ÉÝBÉÇBÉiÉÉÔ iÉEÒxÉ äÉE<ªäÉEªÉMÉ ´EPÉEÇ äÉä ªBÉEÉäàÉè] àÉnÉå BÉEä ÊÊxÉªÉEÇiÉ/+ÉEªÉEiÉ BÉEÉ ¢ªÉEè®É :

μΈΈàÉ °ΈÆ0	ΈΈxΈªΈΈÇiΈ/+ΈΈªΈΈiΈ ǎΈΈ<°Έǎ°Έ/ ΈΈΈΈvΈBΈΈΈ® {ΈjΈ BΈEǎ ϞªΈΈè®ǎ				ΈΈxΈªΈΈÇΈΈiΈiΈ/ +ΈΈªΈΈΈΈiΈiΈ ǎΈnΈǎ BΈΈΈÒ gΈǎhΈΈÒ A ΈÆ ΈΈ Έ ΈhΈ	ΈΈxΈªΈΈÇΈΈiΈiΈ/ +ΈΈªΈΈΈΈiΈiΈ ǎΈjΈΈ	{ΈΈǎiΈǎΈnΈxΈ BΈΈΈÒ iΈΈ®ΈÒjΈ	ΈΈxΈªΈΈÇiΈ/+ΈΈªΈΈiΈ BΈΈΈ A {ΈΈ+ΈΈǎ ϞΈΈÒ ǎΈÝǎªΈ (ªΈÝ A°Έ bΈǎΈ®)	nǎ¶Έ BΈΈΈ xΈΈǎΈ ΈΈVΈ°ΈBΈΈΈǎ/ ΈΈVΈ°ΈΈǎ ΈΈxΈªΈΈÇiΈ/+ΈΈªΈΈiΈ ΈΈBΈΈªΈΈ MΈªΈΈ	+ΈÆΈΈiΈǎΈ ΈªΈΈǎBΈD <i>i</i> ΈΈ BΈΈΈ xΈΈǎΈ
	°ΈÆ0	iΈΈ®ΈÒjΈ	ǎΈjΈΈ	ǎΈÝǎªΈ (ªΈÝ A°Έ bΈǎΈ®)						

9. ΈΈ Έnǎ¶ΈΈÒ °Έ®BΈΈΈ®/ΈΈ Έnǎ¶ΈΈÒ iΈΈÒ°Έ®ǎ {ΈFΈ BΈΈΈ ϞªΈΈè®Έ **

i	xΈΈǎΈ
ii	{ΈiΈΈ
iii	nÝ®£ΈΈpΈ °ΈÆ0iv {ΈΈèBΈD°Έ °ΈÆ0
v	BΈDªΈΈ {ΈΈjΈÓ, =°Έ nǎ¶Έ BΈΈΈÒ °Έ®BΈΈΈ® BΈΈΈÒ <BΈΈΈ<Ç cè ?

** ϞªΈΈè®ǎ ΈΈ® |ΈΈǎ {ΈΈΈ<ǎΈ °ΈÆǎÉMxΈ BΈE®ǎ

10. ªΈΈΈn nΈè®Έ/VΈΈÄSΈ/ΈΈ®BΈΈΈbÇ BΈΈΈǎ nǎjΈxΈΈ ΈΈBΈΈªΈΈÒ £ΈΈ®iΈΈÒªΈ {ΈFΈ BΈΈǎ ǎΈΈvªΈǎΈ °Έǎ ΈΈBΈΈªΈΈ VΈΈAMΈΈ iΈΈǎ £ΈΈ®iΈΈÒªΈ {ΈFΈ BΈΈΈ ϞªΈΈè®Έ :	
i	xΈΈǎΈ
ii	{ΈiΈΈ
iii	nÝ®£ΈΈpΈ °ΈÆ0iv {ΈΈèBΈD°Έ °ΈÆ0
v	BΈΈΈ {ΈΈæ®ǎ] BΈΈΈªΈΈÇǎªΈΈ BΈΈΈ {ΈiΈΈ

11 (BΈE) °ΈΈ<] BΈΈΈ nΈè®Έ, °ΈΈ<] {Έ® VΈΈÄSΈ +ΈiΈ ΈΈ ΈΈ®BΈΈΈbÇ/n°iΈΈ ΈǎVΈΈǎ BΈΈΈǎ nǎjΈxΈǎ BΈΈΈÒ BªΈ Έ°iΈΈ +ΈiΈ ΈΈ °ΈǎZΈΈΈiΈǎ BΈΈΈÒ +Έ ΈΈΈvΈ :
(jΈ) nΈè®Έǎ BΈΈΈÒ Έ°iΈΈΈΈ ΈiΈ °ΈÆjªΈΈ :

12. B^aÉ´É°lÉÉ/°ÉaÉZÉÉèiÉä àÉå ¶ÉÉÉÊaÉãÉ °lÉãÉÉå iÉlÉÉ
BÉÉÉ^aÉÇBÉÉãÉÉ{ÉÉå BÉÉÉ ¢^aÉÉè®É #

(I)

i {ÉiÉÉ

ii nÝ®£ÉÉÞÉ °ÉÆ0 iii {ÉÉèBÉD°É °ÉÆ0

iv <BÉÉÉ<Ç BÉÉÉ °´É°ó{É : BÉÉÉ{ÉÉæ®ä]
BÉÉÉ^aÉÉÇãÉ^aÉ/{ÉÆVÉÉÒBÉÉßiÉ BÉÉÉ^aÉÉÇãÉ^aÉ/¶ÉÉJÉÉ
BÉÉÉ^aÉÉÇãÉ^aÉ/ÉÊ´ÉÉÊxÉaÉÉÇhÉ <BÉÉÉ<Ç/
|É^aÉÉãMÉ¶ÉÉãÉÉ

v BÉÉÉ^aÉÇBÉÉãÉÉ{É

(II)

i {ÉiÉÉ

ii nÝ®£ÉÉÞÉ °ÉÆ0 iii {ÉÉèBÉD°É °ÉÆ0

iv <BÉÉÉ<Ç BÉÉÉ °´É°ó{É : BÉÉÉ{ÉÉæ®ä]
BÉÉÉ^aÉÉÇãÉ^aÉ/{ÉÆVÉÉÒBÉÉßiÉ BÉÉÉ^aÉÉÇãÉ^aÉ/¶ÉÉJÉÉ
BÉÉÉ^aÉÉÇãÉ^aÉ/ÉÊ´ÉÉÊxÉaÉÉÇhÉ <BÉÉÉ<Ç/
|É^aÉÉãMÉ¶ÉÉãÉÉ

v BÉÉÉ^aÉÇBÉÉãÉÉ{É

^aÉÉÊn +ÉÉ´É¶^aÉBÉÉ cè iÉÉä +ÉÉÊiÉÉÊ®BÉDiÉ ¶ÉÉÒ] VÉÉä½ä *

13. °ÉÉ<] BÉÉÉ nÉè®É/°ÉÉ<] {É® VÉÉÄSÉ +ÉÉÉÊn BÉÉä
nÉè®ÉxÉ nÉè®É BÉÉ®xÉä ´ÉÉãÉä B^aÉÉÎBÉDiÉ^aÉÉå BÉÉÉ
¢^aÉÉè®É ##

(I)

i	xÉÉàÉ
ii	{ÉiÉÉ
iii	®ÉƆ]ÅÉÒªÉiÉÉ
iv	ÉÊ´Énä¶ÉÉÒ °É®BÉÉÉ®/ÉÊ´Énä¶ÉÉÒ iÉÉÒ°É®É {ÉFÉ/ £ÉÉ®iÉÉÒªÉ {ÉFÉ àÉå {Én/{ÉnxÉÉàÉ
v	nÝ®£ÉÉƆÉ °ÉÆ0
vi	{ÉÈèBÉD°É °ÉÆ0
(II)	
i	xÉÉàÉ
ii	{ÉiÉÉ
iii	®ÉƆ]ÅÉÒªÉiÉÉ
iv	ÉÊ´Énä¶ÉÉÒ °É®BÉÉÉ®/ÉÊ´Énä¶ÉÉÒ iÉÉÒ°É®É {ÉFÉ/ £ÉÉ®iÉÉÒªÉ {ÉFÉ àÉå {Én/{ÉnxÉÉàÉ
v	nÝ®£ÉÉƆÉ °ÉÆ0
vi	{ÉÈèBÉD°É °ÉÆ0

ªÉÉÊn +ÉÉ´É¶ªÉBÉE cÉå, iÉÉå +ÉÉÊiÉÉÊ®BÉDiÉ ¶ÉÉÒ] VÉÉå½ä *

14. ªÉÉÊn °ÉÉ<] BÉÉÉ nÉè®É, °ÉÉ<] {É® VÉÉÄSÉ +ÉiÉ´ÉÉ ÉÊ®BÉÉÉbÇ/nªiÉÉ´ÉäVÉÉå BÉÉÉä näJÉxÉä BÉÉÉÒ ÉÊBÉEªÉÉÒ BªÉ ´ÉªiÉÉ +ÉiÉ´ÉÉ °ÉåÉZÉÉèiÉä àÉå ¶ÉÉÉÊäÉäÉ cÉäxÉä BÉÉä ÉÊäÉA +ÉÉ ´ÉänxÉ ÉÊ{ÉUäÉä {ÉÉÄSÉ(5) äÉÉ<ªÉäÉªªÉMÉ ´ƆÉÉÇ BÉÉä nÉè®ÉxÉ {ÉÖxÉ®É´ÉBÉÊkÉ +ÉÉvÉÉ® {É® ÉÊBÉEªÉÉ cè, iÉÉå BÉÉB{ÉªÉÉ ÉªiÉÖiÉ BÉÉ®å :
ªÉÆn£ÉÇ °ÉÆJªÉÉ +ÉÉè® ÉÊnxÉÉÆBÉE ÉÊVÉªÉBÉEä uÉ®É {ÉcåÉä +ÉxÉÖªÉÉÉiÉ ÉnÉxÉ BÉÉÉÒ MÉ<Ç cè

15. ÊÊ´Ënä¶ÊÊÒ °ËªËËäMÊÊÒ BÊÊÊ ºªËËè®Ë :- (£ÊÊ®iË °Ë®BÊÊÊ®/£ÊÊ®iËÊÒªË ÊÊ®WÊ´ËÇ ºËéBÊÊ °Ëä ªËiËÉ {ËÆVÊÊÒBÊÊBiË) (ªËËÊn BÊÊÊä<Ç ÊÊ´Ënä¶ÊÊÒ °ËªËËäMÊÊÒ xËcËÓ cè, iËËä BÊÊB{ËªËË "BÊÊÊä<Ç xËcËÓ" ÊÊäËJËå)	
i	xËËàË

PÉÉäpÉhÉÉ/ÉSÉxÉäÉriÉÉ

-

-

1. àÉé / càÉ AiÉnÂuÉ@É PÉÉäpÉhÉÉ BÉÉ@iÉÉ cÝÄ/ BÉÉ@iÉä cé ÊÊBÉE <°É +ÉÉ´ÉänxÉ àÉä ÊÊnªÉä MÉªÉä ¢ÉÉè@ä +ÉÉè@ ÊÊ´É´É@hÉ àÉä@ÉÒ VÉÉxÉBÉÉÉ@ÉÒ +ÉÉè@ ÊÊ´É¶´ÉÉ°É BÉÉä +ÉxÉÖ°ÉÉ@ °ÉiªÉ +ÉÉè@ °ÉcÉÒ cé +ÉÉè@ <°ÉäÉä BÉÖEU £ÉÉÒ ÊÊU{ÉÉªÉÉ +ÉiÉ´ÉÉ @ÉäBÉÉÉ xÉcÉÓ MÉªÉÉ cè *

2. àÉé / càÉ {ÉÝhÉÇiÉªÉÉ °ÉäÉZÉiÉÉ cÝÄ/ °ÉäÉZÉiÉää cé ÊÊBÉE +ÉÉ´ÉänxÉ àÉä nÉÒ MÉ<Ç VÉÉxÉBÉÉÉ@ÉÒ MÉäÉiÉ ªÉÉ ZÉÝ~ÉÒ °ÉÉÉÊ¢ÉiÉ cÉäMÉÉÒ iÉÉä àÉÖZÉä/càÉä BÉÉä<Ç £ÉÉÒ nhÉiäÉBÉE BÉÉÉ@Ç´ÉÉ<Ç +ÉiÉ´ÉÉ +ÉxªÉ {ÉÉÊ@hÉÉäÉ £ÉÖMÉiÉxÉä {É½ °ÉBÉiÉä cé VÉèªÉä ÊÊBÉE ÊÊ´ÉÉvÉ uÉ@É ÊÊxÉvÉÉÇÉÊ@iÉ ªÉÉ +ÉxªÉiÉÉ +É{ÉäÊFÉiÉ cÉä *

3. àÉé/càÉ ÊÊ´Énä¶É BªÉÉ{ÉÉ@ (ÊÊ´ÉBÉÉÉ°É A´ÉÆ ÊÊ´ÉÉÊxÉäªªÉxÉ) +ÉÉÊvÉÉÊxÉªªÉ, 1992, <°ÉBÉÉä +ÉvÉÉÖxÉ ¢ÉxÉä ÊÊxÉªªÉäÉä +ÉÉè@ +ÉÉnä¶ÉÉä, ÊÊ´Énä¶É BªÉÉ{ÉÉ@ xÉÉÖÊÊiÉ, |ÉÉÊµÉÉªªÉ- {ÉÖªiÉBÉE JÉhb 1 +ÉÉè@ |ÉÉÊµÉÉªªÉ {ÉÖªiÉBÉE JÉhb 2 +ÉÉè@ +ÉÉ<Ç JÉÒ °ÉÉÒ (ASÉ A°É) BÉÉä |ÉÉ´ÉvÉÉxÉÉä BÉÉä {ÉÉäÉxÉ BÉÉÉÒ ¶É{ÉiÉ äÉäiÉÉ cÝÄ/äÉäiÉä cé *

4. BÉE) àÉé / càÉ AiÉnÂuÉ@É °ÉªÉÉÉÊ{ÉiÉ BÉÉ@iÉÉ cÝÄ/ BÉÉ@iÉä cé ÊÊBÉE {ÉÉäÉÇ/BÉÉä{ÉxÉÉÒ ÊÊVÉ°ÉBÉÉä ÊÊäÉA +ÉÉ´ÉänxÉ ÊÊBÉªªÉ MÉªÉÉ cè =°Éä °ÉÉÖäÉÉ ¶ÉÖäBÉE +ÉÉÊvÉÉÊxÉªªÉ, =i{ÉÉn ¶ÉÖäBÉE +ÉÉÊvÉÉÊxÉªªÉ, ÊÊ´Énä¶É BªÉÉ{ÉÉ@ (ÊÊ´ÉBÉÉÉ°É A´ÉÆ ÊÊ´ÉÉÊxÉªªÉxÉ) +ÉÉÊvÉÉÊxÉªªÉ, 1992 +ÉÉè@ {ÉÉä@É/{ÉÉäªÉÉ BÉÉä +ÉvÉÉÖxÉ nÉÎhbiÉ xÉcÉÓ ÊÊBÉªªÉ MÉªÉÉ cè *

JÉ) àÉé/càÉ AiÉnÂuÉ@É |ÉäÉÉÉÊhÉiÉ BÉÉ@iÉÉ cÝÄ/BÉÉ@iÉä cé ÊÊBÉE {ÉÉäÉÇ/BÉÉä{ÉxÉÉÒ BÉÉÉ BÉÉÉä<Ç £ÉÉÒ °ÉÉäÉÉÒ/°ÉÉZÉÉÒnÉ@ (°ÉÉZÉÉÒnÉ@Éä)/ ÊÊxÉnä¶ÉBÉE (ÊÊxÉnä¶ÉBÉÉÉä) /BÉiÉÉÇ/xªÉÉ°ÉÉÒ, VÉèªÉÉ £ÉÉÒ äÉÉäÉäÉÉ cÉä, ÊÊBÉE°ÉÉÒ +ÉxªÉ {ÉÉäÉÇ/BÉÉä{ÉxÉÉÒ àÉä °ÉÉäÉÉÒ/°ÉÉZÉÉÒnÉ@ (°ÉÉZÉÉÒnÉ@Éä)/ ÊÊxÉnä¶ÉBÉE (ÊÊxÉnä¶ÉBÉÉÉä) /BÉiÉÉÇ/xªÉÉ°ÉÉÒ xÉcÉÓ cé VÉÉä ÊÊBÉE ÊÊ´Énä¶É BªÉÉ{ÉÉ@ äÉcÉÉÊxÉnä¶ÉÉäªªÉ BÉÉÉÒ |ÉÉÊiÉBÉÉÝäÉ VÉÉxÉBÉÉÉ@ÉÒ àÉä cé *

MÉ) àÉé/càÉ AiÉnÂuÉ@É °ÉªÉÉÉÊ{ÉiÉ BÉÉ@iÉÉ cÝÄ/BÉÉ@iÉä cé ÊÊBÉE {ÉÉäÉÇ/BÉÉä{ÉxÉÉÒ BÉÉÉ °ÉÉäÉÉÒ/°ÉÉZÉÉÒnÉ@

(°ÉÉZÉÉÒnÉ®Éà)/ ÉÊxÉnä¶ÉBÉE (ÉÊxÉnä¶ÉBÉÉÉâ) BÉEiÉÉÇ/x°ÉÉ°ÉÉÒ, VÉè°ÉÉ £ÉÉÒ àÉÉàÉäÉÉ cÉä, ÉÊBÉE°ÉÉÒ Aä°ÉÉÒ +Éx°É {ÉÈàÉÇ/BÉEä {ÉxÉÉÒ àÉä °ÉÉàÉÉÒ/°ÉÉZÉÉÒnÉ® (°ÉÉZÉÉÒnÉ®Éà)/ ÉÊxÉnä¶ÉBÉE (ÉÊxÉnä¶ÉBÉÉÉâ) /BÉEiÉÉÇ/x°ÉÉ°ÉÉÒ BÉEä °ó{É àÉä °Éà⊞Ér xÉcÉÓ cè VÉÉä £ÉÉ®iÉÉÒ°É ÉÊ®VÉ´ÉÇ ⊞ÉéBÉE BÉÉÉÒ SÉäiÉÉ´ÉxÉÉÒ °ÉÝSÉÉÒ àÉä cè*

PÉ) àÉé/càÉ AiÉnÂuÉ®É °Éi°ÉÉÉÊ {ÉiÉ BÉE®iÉÉ cÝÄ/BÉE®iÉä cé ÉÊBÉE xÉ iÉÉä {ÉÈàÉÇ/BÉEä {ÉxÉÉÒ BÉEä {ÉÆVÉÉÒBÉEßiÉ BÉÉÉ°ÉÉÇäÉ°É/ àÉÖJ°É BÉÉÉ°ÉÉÇäÉ°É +ÉÉè® xÉ cÉÒ =°ÉBÉÉÉÒ ÉÊBÉE°ÉÉÒ ¶ÉÉJÉÉ BÉÉÉ°ÉÉÇäÉ°É (BÉÉÉ°ÉÉÇäÉ°ÉÉä)/°ÉÝÉÊxÉ] (°ÉÝÉÊxÉ]Éä)/ÉÊb´ÉÉÒVÉxÉ (ÉÊb´ÉÉÒVÉxÉÉä)BÉÉÉä SÉÝBÉEBÉEiÉÉÇ PÉÉäÉÊÞÉiÉ ÉÊBÉE°ÉÉ MÉ°ÉÉ cè +ÉÉè® xÉ cÉÒ xÉÉÒÉÊiÉ BÉEä ÉÊBÉE°ÉÉÒ |ÉÉ´ÉvÉÉxÉ BÉEä +ÉvÉÉÒxÉ +ÉÉ°ÉÉiÉ/ÉÊxÉ°ÉÉÇiÉ BÉE®xÉä BÉEä ÉÊäÉA +É {ÉÉjÉ PÉÉäÉÊÞÉiÉ ÉÊBÉE°ÉÉ MÉ°ÉÉ cè*

5. àÉé/càÉ AiÉnÂuÉ®É PÉÉäÞÉhÉÉ BÉE®iÉÉ cÝÄ/BÉE®iÉä cé ÉÊBÉE àÉéxÉä/càÉxÉä +É {ÉxÉä {ÉÆVÉÉÒBÉEßiÉ / àÉÖJ°É BÉÉÉ°ÉÉÇäÉ°É °ÉÉ +É {ÉxÉÉÒ ÉÊBÉE°ÉÉÒ ¶ÉÉJÉÉ/ °ÉÝÉÊxÉ]/ÉÊb´ÉÉÒVÉxÉ BÉEä xÉÉäÉ àÉä Aä°Éä àÉÉ£ÉÉä (+ÉÉ°ÉÉiÉBÉE ÉÊxÉ°ÉÉÇiÉBÉE BÉÉÉäb °ÉÆJ°ÉÉ VÉÉ®ÉÒ BÉE®xÉä °ÉÉÊciÉ) BÉEä ÉÊäÉA ÉÊBÉE°ÉÉÒ +Éx°É FÉäjÉÉÒ°É |ÉÉÉÊvÉBÉÉÉ®ÉÒ BÉÉÉä +ÉÉ´ÉänxÉ xÉcÉÓ ÉÊBÉE°ÉÉ cè *

6. àÉé/càÉ ÉÊ´ÉÉÊvÉ´ÉiÉ PÉÉäÞÉhÉÉ BÉE®iÉÉ cÝÄ/BÉE®iÉä cé ÉÊBÉE àÉéxÉä/càÉxÉä =°É <Ç {ÉÉÒ °ÉÉÒ BÉÉÉä /°Éä +ÉÉ® °ÉÉÒ AäÉ °ÉÉÒ BÉEä ÉÊäÉA +ÉÉ´ÉänxÉ ÉÊBÉE°ÉÉ cè/+ÉÉ® °ÉÉÒ AäÉ °ÉÉÒ |ÉÉ {iÉ ÉÊBÉE°ÉÉ cè VÉÉä ÉÊBÉE càÉÉ®ä àÉÖJ°É B°É´É°ÉÉ°É °Éä °ÉÆ⊞ÉÆÉÊvÉiÉ cè* °ÉÉÊn càÉxÉä ÉÊBÉE°ÉÉÒ +Éx°É {ÉÉÊ®ÞÉn BÉÉÉä +ÉÉ´ÉänxÉ ÉÊBÉE°ÉÉ cè iÉÉä Aä°ÉÉ +ÉÉ´ÉänxÉ |ÉÉÉµÉÉ°ÉÉ {ÉÖ°iÉBÉE JÉhb 1 BÉEä {ÉèÉÉ 2.67 +ÉÉè® {ÉèÉÉ 2.67.1 BÉEä |ÉÉ´ÉvÉÉxÉÉä BÉEä £ÉÉÒiÉ® ÉÊBÉE°ÉÉ MÉ°ÉÉ cè *

7. BÉE. àÉé/càÉ °ÉÉ<] BÉÉÉ nÉè®É, °ÉÉ<] {É® VÉÉÄSÉ °ÉÉ ÉÊ®BÉÉÉbÇ/n°iÉÉ´ÉäWÉÉä BÉÉÉä nāJÉxÉä BÉÉÉ ÉÊ®BÉÉÉbÇ ®JÉxÉä +ÉÉè® =°Éä +ÉÉ´É¶°ÉBÉEiÉÉxÉÖ°ÉÉ® £ÉÉ®iÉ °É®BÉÉÉ® uÉ®É BÉEcxEä {É® |É°iÉÖiÉ BÉE®xÉä BÉÉÉÒ ¶É {ÉiÉ äÉäiÉÉ cÝÄ/äÉäiÉä cé *

JÉ. àÉé/càÉ AiÉnÂuÉ®É °ÉÝÉÊSÉiÉ BÉE®iÉä cé ÉÊBÉE àÉéxÉä/càÉxÉä °ÉÉ<] BÉÉÉ nÉè®É/°ÉÉ<] {É® VÉÉÄSÉ BÉÉÉ ÉÊ®BÉÉÉbÇ/n°iÉÉ´ÉäWÉÉä BÉÉÉä nāJÉxÉä °ÉÉÊciÉ B°É´É°iÉÉ °ÉÉ °ÉäZÉÉèiÉÉ BÉE®xÉä BÉÉää ÉÊäÉA càÉä VÉÉ®ÉÒ °É£ÉÉÒ {ÉcäÉä BÉÉÉÒ +ÉxÉÖàÉÉÉiÉ°ÉÉä BÉÉÉÒ ¶ÉiÉÉÇ BÉÉÉ +ÉxÉÖ {ÉÉäÉxÉ ÉÊBÉE°ÉÉ cé *

8. àÉé AiÉnÂuÉ®É °Éi°ÉÉÉÊ {ÉiÉ BÉE®iÉÉ cÝÄ ÉÊBÉE àÉé xÉÉÒÉÊiÉ BÉEä {ÉèÉÉ 9.9 BÉEä +ÉxÉÖ°ÉÉ® <°É PÉÉäÞÉhÉÉ BÉÉÉä VÉÉÄSÉ BÉE®xÉä +ÉÉè® c°iÉÉFÉ® BÉE®xÉä BÉEä ÉÊäÉA +ÉÉÊvÉBÉÉßiÉ cÝÄ *

°iÉÉxÉ	+ÉÉ´ÉänBÉE BÉEä c°iÉÉFÉ®	
	xÉÉäÉ	
	{ÉnxÉÉäÉ	
iÉÉ®ÉÖJÉ	BÉÉÉ°ÉÉÇäÉ°É BÉÉÉ	

	{ÉiÉÉ	
	nÝ®£ÉÉÞÉ	
	<Ç-äÉääÉ {ÉiÉÉ	

+ÉÉ´ÉänBÉEEå cäiÉÖ ÉÊn¶ÉÉ ÉÊxÉnae¶É

(BÉEB{ÉªÉÉ |ÉÉÊµÉÉªÉÉ {ÉÖºiÉBÉE JÉhb-1 BÉEE {Éè®ÉOÉÉ{ÉE 2.49 näJÉå)

-

1. ÉÊxÉvÉÉÇÉÊ®iÉ |É{ÉjÉ A AxÉ A {ÉE 2b.b. +ÉÉè® A AxÉ A {ÉE 1 àÉå +ÉÉ´ÉänxÉ BÉEEÒ ABÉE àÉÝäÉ |ÉÉÊiÉ +ÉÉè® =ºÉBÉEEÒ º´É-|ÉaÉÉÉÊhÉiÉ U& |ÉÉÊiÉªÉÉÄ, {Éè®É 2 äÉå ÉÊxÉÉÊnÇÞ] nºiÉÉ´ÉäVÉÉå BÉEEÒ º´É-|ÉaÉÉÉÊhÉiÉ |ÉÉÊiÉªÉÉå BÉEä ºÉÉiÉ, bÉÒ VÉÉÒ A{ÉE JÉÒ, =tÉÉäMÉ £É´ÉxÉ, xÉ<Ç ÉÊnäãÉÉÒ BÉEEä |ÉºiÉÖiÉ BÉE®xÉÉÒ cÉåMÉÉÒ * àÉÝäÉ +ÉÉ´ÉänxÉ BÉEE |ÉªÉäBÉE {ÉÞ~ +ÉÉ´ÉänBÉE uÉ®É BÉEä {ÉxÉÉÒ BÉEEÒ àÉÖc® ºÉÉÊciÉ cºiÉÉFÉÉÊ®iÉ cÉäxÉÉ SÉÉÉÊcA*
2. +ÉÉ´ÉänxÉ BÉEä ºÉÉiÉ ÉÊxÉàxÉÉÊäÉÉÊJÉiÉ ÉÊ´É´É®hÉ BÉEä +ÉxÉÖºÉÉ® nºiÉÉ´ÉäVÉÉå BÉEEÒ º´É |ÉaÉÉÉÊhÉiÉ |ÉÉÊiÉªÉÉÄ |ÉºiÉÖiÉ BÉEEÒ VÉÉxÉÉÒ SÉÉÉÊcA&-

(1) +EE~EEIE EEXE~EEÇIE BEEEEab ~EÆU

(ii) °ÉÉ<] nÉè®É +ÉÉÉÊn BÉEä ÊÊäÉA ÉÊBÉE°ÉÉÒ B°ÉBÉ°IÉÉ +ÉIÉBÉÉ °ÉàÉZÉÉèiÉä àÉå ¶ÉÉÉÊäÉäÉ cÉäxÉä BÉEä ÉÊäÉA c°iÉÉFÉ® ÉÊBÉE A VÉÉxÉä BÉEäÉä àÉ°ÉÉènÉ PÉÉäPÉhÉÉ/àÉ°ÉÉènÉ BÉE®É®/àÉ°ÉÉènÉ °ÉàÉZÉÉèiÉÉ YÉÉ{ÉxÉ BÉÉÉÒ |ÉÉÊiÉ *

(iii) ÉÊxÉ°ÉÉÇiÉ/+ÉÉ°ÉÉiÉ BÉÉÉÒ VÉÉxÉä ´ÉÉäÉÉÒ àÉnÉä BÉÉÉ iÉBÉExÉÉÒBÉÉÉÒ ÉÊ´ÉÉÊxÉnæ¶ÉxÉ (|Éi°ÉäBÉE àÉn BÉEä ÉÊäÉ°Éä ABÉE {ÉB~°Éä +ÉÉÊvÉBÉE xÉcÉÓ)

(iv) ÉÊBÉnã¶ÉÉÒ °É®BÉÉÉ®/ÉÊBÉnã¶ÉÉÒ iÉÉÒ°É®É {ÉFÉ/£ÉÉ®iÉÉÒ°É {ÉFÉ BÉÉÉ |ÉÉä{ÉÉÉ<äÉ *

3. °ÉÉÊn °ÉÉ<] nÉè®ä/°ÉÉ<] {É® VÉÉÄSÉ BÉÉÉ =qä¶°É ÉÊxÉ°ÉÉÇiÉ/+ÉÉ°ÉÉiÉ cè iÉÉä, àÉÝäÉ +ÉÆÉÊiÉäÉ |É°ÉÉäBÉDiÉÉ |ÉàÉÉhÉ {ÉjÉ (+ÉÆÉÊiÉäÉ |É°ÉÉäBÉDiÉÉ BÉEä {ÉjÉ ¶ÉÉÒPÉÇ {É® {ÉÉÊ®ÉÊ¶ÉP] 36 àÉä ÉÊxÉvÉÉÇÉÊ®iÉ |É{ÉjÉ àÉä} ÉÊxÉ°ÉÉÇiÉ/+ÉÉ°ÉÉiÉ =i{ÉÉn, +ÉÆÉÊiÉäÉ =i{ÉÉn, +ÉÆÉÊiÉäÉ |É°ÉÉäVÉxÉ ÉÊVÉ°ÉBÉEä ÉÊäÉA ÉÊxÉ°ÉÉÇiÉ/+ÉÉ°ÉÉiÉ BÉÉÉÒ àÉn +ÉÆÉÊiÉäÉ |É°ÉÉäBÉDiÉÉ uÉ®É | É°ÉÉäMÉ BÉÉÉÒ VÉÉAMÉÉÒ BÉÉÉä n¶ÉÉÇiÉä cÖA +ÉÉè® +ÉÆÉÊiÉäÉ |É°ÉÉäBÉDiÉÉ BÉEä {ÉÝ®ä {ÉiÉä +ÉÉè®]ääÉÉÒ{ÉÉÉäxÉ xÉÆ. BÉEä °ÉÉiÉ àÉÝäÉ +ÉÉ´ÉänxÉ BÉEä °ÉÉiÉ |É°iÉÖiÉ BÉE®xÉÉ cÉäMÉÉ* ÉÊxÉäxÉÉÊäÉÉÊJÉiÉ °Éä £ÉÉÒ +ÉÆÉÊiÉäÉ |É°ÉÉäBÉDiÉÉ | ÉàÉÉhÉ-{ÉjÉ |É°iÉÖiÉ BÉE®xÉÉ cÉäMÉÉ&

(i) +ÉÉÉÊJÉ®ÉÒ +ÉÆÉÊiÉäÉ |É°ÉÉäBÉDiÉÉ uÉ®É, °ÉÉÊn +ÉÉ°ÉÉiÉ iÉBiÉÉÒ°É {ÉFÉ/~äBÉEänÉ® uÉ®É ÉÊBÉE°ÉÉ MÉ°ÉÉ cè*

(ii) iÉBiÉÉÒ°É {ÉFÉ/~äBÉEänÉ® uÉ®É, °ÉÉÊn BÉÉÉä<Ç cÉä, VÉÉä +ÉÆÉÊiÉäÉ |É°ÉÉäBÉDiÉÉ BÉÉÉä àÉÉäÉ BÉÉÉÒ +ÉÉ{ÉÝÉliÉ BÉE® ®cÉ cè *

4. °ÉÆ®ÉÆÉÊvÉiÉ BÉÉÉiäÉäÉÉä àÉä {ÉÝ®É {ÉiÉÉ ({ÉiÉä) näxÉÉ cÉäMÉÉ/näxÉä cÉäMÉä * {ÉÉÒ +ÉÉä ®ÉÉBÉD°É xÉÆ0 °´ÉÉÒBÉÉÉ°ÉÇ xÉcÉÓ cÉäMÉÉ *

.....